श्री कंवर लाल गुप्त : राजनारायण जी क्या कहेंगे हमें मालूम है ।

MR. SPEAKER: I do not know. Don't drag me into any controversy.

SHRI K. P. UNNIKRISHNAN: We do not know. Have you informed him?

MR. SPEAKER: I have not informed anybody.

SHRI K. P. UNNIKRISHNAN: The House does not know. The House must first hear Shri Raj Narain.

SHRI KANWAR LAL GUPTA: Now I want to raise a point of order.

MR. SPEAKER: He wants to raise a point of order.

श्री राजनारायण : इनको इजाजत दे दीजिये । ये किसी बड़े अपराधी को बचाने की साजिश न करें ।

SHRI K. P. UNNIKRISHNAN: How does he know what he is going to say?

(viii) LIST OF PERSONS WHO PARTICIPATED IN THE AUCTION OF PLOTS BY DELHI DEVELOPMENT AUTHORITY ON 17TH JANUARY, 1979.

श्री राजनारायण : मुझे आज्ञा है कि मैं पढ़ूं ? कल लोक सभा में श्री शरद यादव ने श्री वीरेन्द्र कुमार सकलेचा, मुख्य मंत्री.....

एक माननीय सदस्य : कल का क्या मतलब है ?

श्री राजनारायण : जिस तारीख को क्रिया है उस तारीख का है ।

मध्य प्रदेश के सुपुत्र श्री ओम प्रकाश सकलेचा के सम्बन्ध में कहा था कि मेरे पास जो बोलने वालों की सूची है .....

श्री कंवर लाल गुप्त : मेरा व्यवस्था का प्रश्न है । इस सम्बन्ध में मेरे मित्र श्री शरद यादव ने यह सवाल परसों उठाया था । 377 में यह सवाल उठाया था । आपके आदेश के अनुसार मंत्री महोदय उस सदस्य को जवाब दे देंगे, एक हफ्ते के अन्दर या पांच दिन के अन्दर । यह आपका डाइरेक्शन है । अभी तक इस परम्परा पर काम चल रहा है । अब वही सवाल — दुबारा उठाना गलत है,

इम्परोपर है, प्रैक्टिस के खिलाफ है ।

I am inviting your kind attention to Rule 338 which says:

"A motion shall not raise a question substantially identical... with the one on which the House has given a decision."

The time of the House is very valuable.

MR. SPEAKER: I have understood your point of order.

SHRI KANWAR LAL GUPTA: This amounts to maligning intentionally and doing all sorts of mischief.

MR. SPEAKER: This is no point of order. Yesterday, Mr. Sharad Yadav wanted to introduce several new facts in his statement under Rule and which I did not allow. This statement I have allowed because day before yesterday I did not allow Mr. Sharad Yadav to make mention of new facts It is these new facts which Mr. Raj Narain wants to make mention of...

SHRI KANWAR LAL GUPTA: Are you prepared in the future to allow every member if there are new facts coming to his notice? It will continue for a year. (*Interruptions*)

MR. SPEAKER: This is no point of order.

SHRI KANWAR LAL GUPTA: My question to you is: Do you want to have such a practice in future? (*Interruptions*). The man is being deliberately maligned. He has denied it on the floor of the House. (*Interruptions*).

MR. SPEAKER: Do not record.
(*Interruption*)**

श्री विजय कुमार मल्होत्रा (दक्षिण दिल्ली) : मेरा पाइंट आफ आर्डर है । आपने अध्यक्ष महोदय, इसी सब्जेक्ट पर शार्ट नोटिस क्वेश्चन ऐक्सप्ट कर रखा है। माननीय शरद यादव को भी इस पर आप अलाऊ कर चुके हैं । यही सब्जेक्ट आखिर लगातार कब तक आप चलायेंगे ? क्या मतलब है इस बात का ? ..... (व्यवधान)

MR. SPEAKER: This is no point of order.

SHRI KANWAR LAL GUPTA: I want to know from you how do you run the House. Do you run the House like this?

MR. SPEAKER: What is the point of order?

श्री निर्मल चन्द्र जैन (सिवनी): मेरा व्यवस्था का प्रश्न यह है कि इस नियम 377 के मार्फत राजनीतिक कारणों से ऐसे व्यक्ति पर लान्छन लगाये जा रहे हैं जो यहां उत्तर देने के लिए उपलब्ध नहीं है ।

MR. SPEAKER: No, no. You are not on a point of order. No more point of order please. Nothing will be recorded.

(*Interruptions*)**

SHRI KANWAR LAL GUPTA: You have admitted this on Monday..

PROF. P. G. MAVALANKAR: I will be very brief. My point of order is this.

MR. SPEAKER: What is the rule?

PROF. P. G. MAVALANKAR: Under the same rule.

MR. SPEAKER: Tell me the rule.

PROF. P. G. MAVALANKAR (Gandhinagar): The rule which you just now quoted. I am not going into the details of the subject matter. My point of order is this: You had permitted Shri Sharad Yadav to make a statement. You did not allow him to introduce additional facts which were not written down in the statement. Now, you say that because these are new facts you are permitting Mr. Raj Narain to make those points. You are perfectly within your jurisdiction to permit or not to permit. My point of order is only this whether you are treating this particular instance as a matter which is to be treated as a precedent or not. That is all I want to know. Are you ruling that whenever 377 matters come up..

MR. SPEAKER: No, order please. I am not ruling anything at all.

PROF P. G. MAVALANKAR: Kindly give a ruling on that.

MR. SPEAKER: No. I am not giving any ruling.

(*Interruptions*)**

MR. SPEAKER: Don't record. I have called Shri Raj Narain. Nothing else will go on record.

(*Interruptions*)**

श्री राज नारायण (राय बरेली) : श्रीमन्, कल लोक-सभा में श्री शरद यादव ने श्री वीरेन्द्र कुमार सखलेचा, मुख्य मंत्री, मध्य प्रदेश के सुपुत्र श्री ओम प्रकाश सखलेचा के सम्बन्ध में कहा था कि मेरे पास जो बोली बोलने वालों की सूची है, वह रैवेन्यू इन्टैलीजैंस से मिली है । श्री शरद यादव को जो सूची मिली है वह सूची हमको भी मिली है । उस सूची में बोली बोलने वालों की सब से ऊंची बोली के अनुसार 5 नाम इस प्रकार हैं :—

1. अन्सल इंडस्ट्रीज, 2. श्री ओम प्रकाश सखलेचा, 3. यूनाइटेड

**Not recorded.

[श्री राजनारायण]

टावर्स, 4. स्लीपर टावर्स,
5. होम एपार्टमैंटस ।

ये बोली बोलने वाले 17 जनवरी, 1979 को नीलाम होते समय बोली बोलने में भाग लिये थे। सब से अधिक बोली अनसाल इंडस्ट्रीज ने 1 करोड़ 32 लाख की बोली और दूसरी बोली श्री ओम प्रकाश सखलेचा की 1 करोड़ 31 लाख की थी ।

बोली बोलने वालों की सूची 20 मार्च, 1979 को रेवेन्यु इनटेलीजेंस डिपार्टमेंट को दी गई ।

डी० डी० ए० द्वारा लेफ्टिनेंट गवर्नर, दिल्ली को 10 फरवरी को एक नोट भेजा गया, जिसमें उसने उपर्युक्त सारी घटनाओं का वर्णन किया है । लेफ्टिनेंट गवर्नर ने उस पर अपना हस्ताक्षर भी बनाया । इनटेलीजेंस ब्यूरो ने भी इस लिस्ट को कलेक्ट किया है ।

सरकार की ओर से बार-बार बोली बोलने वालों की सूची छिपाई जा रही है और मध्य प्रदेश के मुख्य मंत्री श्री वीरेन्द्र कुमार सखलेचा, भी सत्य पर पर्दा डाल रहे हैं । कल भोपाल एसेम्बली में भी यह प्रश्न उठा था ।

इस बीच में सब से विचित्र बात की जानकारी मुझे विश्वस्त सूत्र से दी गई कि कल शाम रेवेन्यु इनटेलीजेंस की फ़ाइल सीज़ कर ली गई, जिसमें 17 जनवरी को बोली बोलने वालों का नाम था । यह एक बहुत ही महत्वपूर्ण अविलम्बनीय लोक महत्व का प्रश्न है। मैं इसे उठाने की सूचना देता हूं।

अभी समाचार पत्रों से मुझे मालूम हुआ है कि कल मध्य प्रदेश की एसेम्बली, भोपाल, में मुख्य मंत्री, श्री सखलेचा ने यह कहा कि लोक सभा और राज्य सभा में यह बयान किया गया है कि जो सब से बड़ी बोली बोलने वाला है उसका नाम उनकी फाइल में नहीं है, जब कि सत्य यह है कि सरकार की फाइल में उनका नाम है । (व्यवधान)

MR. SPEAKER: Prof Samar Guha. (*Interruptions*)**

MR. SPEAKER: Do not record.

(ix) EXECUTION OF MR. SOLOMAN MAHLANGU, LEADER OF SOUTH AFRICAN PEOPLE.

PROF. SAMAR GUHA (Contai): *Sir, I have to say that this should* have been the first matter under rule 377, but unfortunately it is the last. It is about an appeal for saving the life of the leader of the South African people, Mr. Solomen Mahlangu.

The leader of the South African people, Mr. Solomon Mahlangu who Valiantly fought for the human rights of his countrymen is going to be hanged to-day or tomorrow. The UN Secretary General and other countries including India have made an appeal for saving the life of the South African leader. This House, I believe, is unanimous in its view in support of the request made by the Minister of External Afairs to the UN Secretary General to use his personal influence and that of the world organization to prevent the execution of the South African leader.

I would request the Minister of External Affairs to make a statement in confirmation of the view expressed in the House.

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): Sir, I would like to say something on this very important matter.

The Government of India has learnt with profound shock and horror that in callous defiance of world-

**Not recorded.